

**Central Administrative Tribunal  
Principal Bench**

**OA No.1792/2016**

New Delhi, this the 20<sup>th</sup> day of May, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. V.N. Gaur, Member (A)**

Jai Kumar, aged 61 years,  
S/o Shri Bishaswar Verma,  
Retired as CPS, Northern Railway,  
Delhi Division,  
R/o H-3, Ist Floor, Ashok Vatika Apartments,  
Lajpat Nagar, Sahibabad,  
Ghaziabad.

...applicant

(By Advocate : Shri Yogesh Sharma)

**Versus**

1. Union of India through the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Delhi Division,  
State Entry Road,  
New Delhi.
3. The Sr. Divl. Commercial Manager,  
Northern Railway, Delhi Division,  
State Entry Road,  
New Delhi.
4. The Secretary,  
Ministry of Railway, Railway Board,  
New Delhi.

...respondents

**ORDER (ORAL)**

**Mr. Justice M.S. Sullar, Member (J) :-**

Heard.

2. The main grievance of the applicant, at this stage, is that although Enquiry Officer has already completed the enquiry, in the month of

December, 2015, but no final decision has yet been taken by the Competent Authority, particularly, when the applicant has already retired from service on 31.10.2014.

3. After hearing the learned counsel for the applicant and going through the record with his valuable assistance, the main OA is disposed of with a direction to the Competent Authority, to take a final decision in the departmental enquiry, initiated against the applicant, within a period of two months from the date of receipt of a certified copy of this order.

( V.N. Gaur )  
Member (A)

( Justice M.S. Sullar )  
Member (J)

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